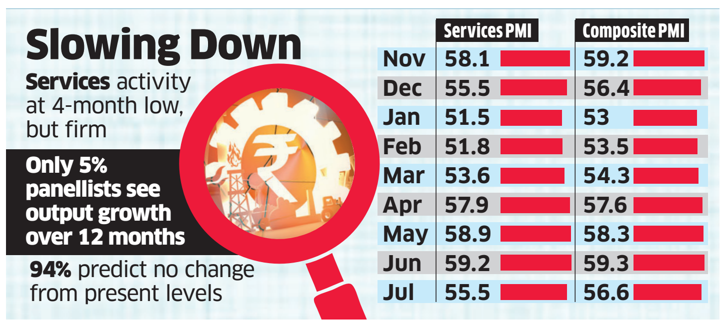
CCI NG 3.17 Product: ETDelhiBS PubDate: 04-08-2022 Zone: Jaipur Edition: 1 Page: ETJPG9 User: anurag.upadhyay Time: 08-03-2022 21:06 Color:

Services Activity Loses Steam in July

PMI slips to 4-mth low of 55.5 on weaker sales growth amid inflationary pressures though new work intake rises

Our Bureau



New Delhi: India's services sector activity retreated in July from an 11-year high in the previous month but remained firmly in the expansion zone, a private survey showed.

The S&P Global India Services PMI Business Activity Index slipped to a four-month low of 55.5 in July from 59.2 in June, a statement released on Wednesday showed.

A reading of over 50 on this survey-based index shows expansion.

New work intakes rose but weaker sales growth amid inflationary pressures and unfavourable weather dampened demand in July, pulling down the index.

"In line with concerns that economic growth has weakened as we enter the second fiscal quarter, service providers signalled subdued confidence towards the medium-term business outlook," said Pollyanna De Lima, Economics Associate Director at S&P Global Market Intelligence.

Only 5% of those surveyed forecast output growth over the coming 12 months, while 94% predict no change from present levels.

Both output and sales increased at the weakest rates for four months and there was a negligible increase in service sector employment across India.

Despite the moderation, business activity remained firm.

"Business activity continued to rise strongly, with a similarly robust uplift in new business as the offering of new services and marketing efforts bore fruit," De Lima said.

The domestic market remained the key source of sales growth as international demand for Indian services worsened further.

"The subtle easing in cost inflationary pressures to a five-month low was also welcomed by services firms struggling to preserve margins, and contributed to a softer rise in prices charged," De Lima said.

Rahul Bajoria, chief India economist, Barclays said that some moderation in July services PMI paints a picture of relative economic resilience, despite rising global headwinds.

A sister survey on Monday showed that India's manufacturing PMI rose to 56.4 in July from 53.9 in June on the back of a significant rise in business orders.

The S&P Global India Composite PMI Output Index, which measures services and manufacturing activity, fell to 56.6 in July from 58.2 highlighting the slowest increase since March.

SCORING A FIRST

Odisha to Refund Excess Royalty on Inferior Coal

To reimburse over ₹300 cr royalty for coal supplied by Mahanadi Coalfields

Sarita.Singh @timesgroup.com

New Delhi: Odisha has become the first state in the country to retrospectively refund excess royalty collected from coal consumers if they received inferior quality coal than contracted.

If adopted by other coal-producing states as well, coal buyers could receive significant refunds when supply quality is not up to the agreed quality.

Odisha is expected to reimburse over Rs 300 crore royalty for coal supplied by Mahanadi Coalfields Ltd, a Coal India unit, between April 2015 and March 2021.

Coal consumers claim refunds from Coal India subsidiaries and Singareni Collieries Company Ltd in case they are delivered a lower grade of coal than paid for.

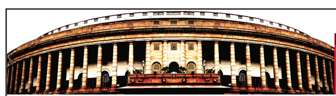
These companies issue credit notes in such cases that can be adjusted in future payments.

However, once submitted to the state exchequer, there are no refunds made for royalty, District Mineral Fund (DMF) and National Mineral Exploration Trust (NMET) payments.

Royalty rates for coal are fixed at 14% of the price of coal, DMF at 30% on royalty, and NMET at 2% of royalty, adding to 18.48% of the cost.

In contrast, if the coal delivered is of a higher grade than paid for, the differential cost including royalty and other duties is charged to the consumers.

Odisha's decision addresses this anomaly, permitting adjustments in royalty and other statutory dues when inferior quality coal is supplied.



Parliament Watch

Energy Conservation Bill Introduced in LS

Includes provisions for mandatory minimum use of non-fossil sources, setting up carbon trading markets

Our Bureau

New Delhi: The government on Wednesday introduced in the Lok Sabha the Energy Conservation Amendment Bill with provisions for mandatory minimum use of non-fossil sources including green hydrogen and green ammonia for feedstock, setting up carbon trading markets and bringing large residential buildings under energy conservation ambit.

ET on April 20 reported that the government is considering mandating new residential buildings to be energy efficiency code compliant, a move that is likely to save ₹1,20,000 crore worth of electricity by 2030 by avoiding generation of 300 billion units.

Currently, only commercial buildings can be mandated to follow energy efficiency code.

The proposal is expected to increase the cost of construction by 2-3% but the recovery takes place within 4-5 years through reduced electricity bills.

The code will be applicable on new residential complexes consuming 100 KW load, typically societies with 20 1BHKs or 10 2BHKs, sources said.

The newspaper had on April 26 reported India, the largest exporter of carbon credits, proposes to have its own uniform carbon market in one year as a large finance avenue for energy transition projects and emission reduction.

The carbon trading scheme that will subsume all present tradeable green and white tags, sources said.

A need has arisen to further amend the said Act to facilitate the achievement of COP-26 commitments, promote renewable energy and development of domestic Carbon market to battle climate change, introduce new concepts such as Carbon trading and mandate use of non-fossil sources to ensure faster decarbonisation of Indian economy, the government said while introducing the bill.

Amendment Bill seeks to bring large residential buildings under the ambit of energy conservation

"The Energy Conservation (Amendment) Bill, 2022 seeks to mandate use of non-fossil sources, including Green Hydrogen, Green Ammonia, Biomass and Ethanol for energy and feedstock; establish Carbon Markets; bring large residential buildings within the fold of Energy Conservation regime; enhance the scope of Energy Conservation Building Code; amend penalty provisions; increase members in the Governing Council of Bureau of Energy Efficiency; empower the State Electricity Regulatory Commissions to make regulations for smooth discharge of its functions," the government said.

Revenue Dept Told to Focus on Tax Arrears

A parliamentary panel on Wednesday asked the revenue department to formulate a concrete action plan to recover tax arrears, estimated at over ₹21 lakh crore.

The report of the Standing Committee on Finance, tabled in Parliament, said the revenue department seems to be "caught up in the vicious cycle to tax arrears", as about ₹18.68 lakh crore in direct tax and ₹2.95 lakh crore in indirect tax arrears are outstanding.

NHAI Debt at ₹3.5 lakh crore

The total outstanding debt of National Highways Authority of India (NHAI) stood at around ₹3.49 lakh crore as of March 31, 2022, Parliament was informed on Wednesday.

In a written reply to a question in the Rajya Sabha, highways minister Nitin Gadkari said funds required by NHAI for debt servicing in 2022-23, 2023-24 and 2024-25 will be ₹31,282 crore, ₹31,909 crore and ₹30,552 crore respectively.

SC TO GST COUNCIL...

State GST Notices Must Ensure DIN

Document Identification No to make process transparent, prevent harrasment by officials

Our Bureau

New Delhi: The Supreme Court on Wednesday directed the Goods and Services Tax (GST) Council to issue advisories to all the states to ensure mention of Document Identification Number (DIN) on all notices sent by state GST authorities.

Implementation of the DIN system by states is expected to make the entire process of sending notices more transparent and prevent harassment by tax officials.

A DIN is a 20-digit identification code that is affixed to every communication sent to taxpayers by the government.

A bench of justices MR Shah and BV Nagarathna said this would be in the larger public interest and enhance good governance.

It will bring in transparency and accountability in the indirect tax administration.

"It is submitted that the same may prevent any abuse by the departmental officers of pre-dating communications and ratifying actions by authorizations subsequently made out in the files," the order said.

The court was hearing a public interest litigation seeking steps to implement a system for electronic (digital) generation of a DIN for all communications sent by state tax officers to taxpayers.

It has also sought direction to the central government/Central Board of Indirect Taxes and Customs (CBIC) to introduce a centralised DIN for the entire country.

In 2019, the CBIC had specified that all communications, including search authorisations, summons, arrest memos and inspection notices will be accompanied by a DIN, which was later expanded to other communications. However, it was not being implemented at the state level.

Currently, only Karnataka and Kerala are issuing notices with DIN.

Flexi Workspace Provider TEC Leases Over 1 Lakh Sq Ft Across Three Cities

Faizan.Haidar@timesgroup.com

New Delhi: Hong Kong-based flexible workspace provider The Executive Centre (TEC) has leased over 100,000 ft across three cities as demand for managed workspace has gone up considerably, its group managing director for South Asia and GCC, Nidhi Marwah, told ET.

The company has leased 25,000 sq ft in Bangalore, 35,000 sq ft in Chennai and 45,000 sq ft in Gurgaon and is in talks with developers to add more space in the portfolio. TEC has invested ₹50 crore in the expansion and had a total outlay of ₹200 crore for 2022-23 to set up 8 to 10 centres in the country across existing markets. "In addition to the four new centres, we aim to cater to the accelerating demand by exploring new locations," Marwah said. The two new centres in Bengaluru, located in UB City and Safina Towers, will be operational this quarter. The centre in DLF Downtown Gurugram and Olympia Tech Park in Chennai will open in last quarter of 2022.

WAREHOUSING & LOGISTICS SECTOR CONTINUES TO EXPERIENCE HIGH DEMAND AND GROWTH

New PE Funds Foraying into India's Warehousing and Logistics Sector

Sobia.Khan @timesgroup.com

Bengaluru: More than half a dozen new private equity firms or platforms have either entered the Indian market or are finalising their India entry strategy in the warehousing, industrial and logistics sector, as the space continues to experience high demand and growth.

Domestic and international developers of warehousing and industrial funds that are eyeing the segment include Panattoni, Investcorp-NDR Group, RMZ, Hiranandani-Blackstone, Actis, Assetz Property, Ivanhoe Cambridge and Prologis.

"The industrial and warehousing segment is at a very nascent stage and there is a huge runway available for investors and developers. The sector is also showing increased potential, with the creation of new JV platforms and increased commitment from the existing ones," said Shishir Baijal, country head of property consultancy firm Knight Frank India.

According to investors and warehousing developers, India's move towards becoming a global manufacturing hub, supported by international corporations' growing interest in reducing their dependence on China and its supply chains, is expected to be a key driver in accelerating the development of the domestic logistics sector. Other enabling factors include increasing ecommerce adoption, infrastructure development and regulatory reforms.

Panattoni, one of the largest industrial real estate developers in the world, has marked its debut in the Asian markets with the opening of its first operational headquarters in Bengaluru. The firm aims to launch two to three projects by the end of 2023, involving an initial investment of $200 million.

"The infrastructure push by the government will open up new locations across the country. The ecosystem is right, and it is easy to scale now. Greater supply chain efficiency, rapid ecommerce growth, and consolidation among third-party logistics providers are all fundamental market drivers that India increasingly shares with its counterparts in the US and Europe," said Sandeep Chanda, managing director, India, at Panattoni.

Bengaluru-based real estate developer RMZ Corp is firming up plans to venture into the industrial and warehousing space as it looks to diversify its portfolio.

आम सूचना

सर्व साधारण को श्री सचिन मीणा की ओर से सूचित किया जाता है कि उनकी एक सम्पत्ति भूखण्ड सं. 26, प्रेम विहार, अशोक विहार के पास, जगतपुरा, जयपुर (राज.) का मालिकाना हक श्रीमति गुलाब देवी की मृत्युपरान्त रामप्रसाद मीणा तथा पूजा मीणा द्वारा जरिये हक त्याग प्राप्त हुआ है। जिसका जेडीए से नाम हस्तानान्तरण मेरे अभिभाष्य के नाम जारी हुआ है। उक्त भूखण्ड पर एल.आई.सी. एच.एफ.एल. से ऋण सुविधा हेतु आवेदन किया है। यदि उक्त सम्पत्ति के मालिकाना हक के सम्बन्ध में किसी अन्य उत्तराधिकारी को कोई आपत्ति या एतराज हो तो 7 दिवस में मुझे अथवा मेरे अभिभाष्य को लिखित में सूचित करें। इसके पश्चात कोई उज्र या एतराज मान्य नहीं होगा।

(रणजीत खीचड़), एडवोकेट
कार्यालय : एस-59, अग्रसेन टावर, सेन्ट्रल स्पाईन, विद्याधर नगर, जयपुर, Mobile : 9829274518

PROFITMART
ISSUED IN PUBLIC INTEREST
PROFITMART SECURITIES PVT LTD (PSPL)
is a SEBI registered stock broking company. Clients / Investors are hereby advised to note that
1. PSPL does not offer any product pertaining to 'portfolio management' or any scheme of any kind.
2. PSPL does not accept cash for opening or operating trading account or under any circumstances. All pay-in and pay-out activities are through banking channels only.
3. PSPL does not provide 'guaranteed' or 'assured' or 'fixed returns to any of its clients. Investment in securities market is subject to market risk.
4. PSPL and its employees/authorised persons do not promote or allow any of the aforesaid activities. Kindly do not fall prey or participate in any such unlawful investment activities or 'schemes' or assurance by any person / individual.
In case any unauthorised person has reached out to client / investor by mis-selling any kind of 'scheme', you are requested to contact us immediately on following coordinates:
M/s. PROFITMART SECURITIES PVT. LTD.,
Unit No 213, Opal Square, Plot No C-1, Thane, Mumbai – 400604.
Email support@PROFITMART.IN Tel: 020 49119119

Rajasthan State Road Development And Construction Corporation Ltd., JAIPUR
निविदा सूचना/2022-23
निम्नलिखित कार्यों के लिए केन्द्र/राज्य सरकार के अभियांत्रिकी विभागों एवं उनके अधिकृत संगठनों में पंजीकृत एवं अनुभवी संवेदकों से निर्धारित प्रपत्र में ई-प्रोक्यूरमेन्ट प्रक्रिया हेतु ऑनलाइन निविदायें आमंत्रित की जाती है:

कार्य का विवरण	अनुमानित लागत (रु0)	
Construction of Nursing College & Hostels Building at Lalsot, Distt Dausa. (1) UBN: **RRC2223WLOB00468**	**1477.00 Lakh**	ई-204/ 22-23
Construction of New ITI Building at Fatehgarh & Bhaniyan, Jaisalmer. **(02 No. works)** (2) UBN: **RRC2223WLOB00469** **(3)** UBN : **RRC2223WLOB00470**	**1180.00 Lakh**	
Construction of New ITI Building at Mandawa District Jhunjhunu. UBN: **RRC2223WLOB00466**	**655.00 Lakh**	ई-206/ 22-23

निविदा से सम्बन्धित प्रपत्र में निविदा शुल्क, धरोहर राशि, डाउनलोड करने व खोलने की तारीख सहित सम्पूर्ण विवरण एवं संशोधन वेबसाईट **http://eproc.rajasthan.gov.in**, **http://sppp.rajasthan.nic.in** तथा **http://roads.rajasthan.gov.in/rsrdc** पर देखा जा सकता है। इच्छुक संवेदकों को अपने डिजिटल हस्ताक्षर के माध्यम से वेबसाईट **http://eproc.rajasthan.gov.in** पर रजिस्टर्ड करवाना आवश्यक है।
महाप्रबंधक

CLIX HOUSING FINANCE LIMITED
POSSESSION NOTICE
[(Appendix IV) Rule 8(1)]
Whereas the Authorized Officer of **Clix Housing Finance Ltd. (CLIX), a Non Banking Financial Company** duly incorporated and registered under the Companies Act, 1956, having its registered office 4th Floor, Kailash Building, Kasturba Gandhi Marg, Connaught Place, New Delhi-110001, under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (hereinafter referred to as **"ACT"**) and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated **04.12.2021** calling upon, **1. Kishan Sain** S/o Dinesh Kumar Sain, **2. Suman Sain, 3. Dinesh Kumar Sain, All at :** PN 1-A-94, Shiv Shakti Colony, Shashtri Nagar, Near Rastrapati Maidan Jaipur, Rajasthan-302016, to repay the amount mentioned in the notice i.e. **Rs. 22,43,215.91 (Rupees Twenty Two Lakh Forty Three Thousand Two Hundred Fifteen and Paise Ninety One Only) as on 12.11.2021** along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.
The Borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **02nd day of August, 2022.**
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **"CLIX"** for an amount **Rs. 22,43,215.91 (Rupees Twenty Two Lakh Forty Three Thousand Two Hundred Fifteen and Paise Ninety One Only) as on 12.11.2021** along with the applicable interest and other charges.
The attention of Borrower is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.
DESCRIPTION OF IMMOVABLE PROPERTY / SECURED ASSET IS AS UNDER:
ALL THAT PIECE AND PARCEL OF PROPERTY DEPOSITION OF LEASE DEED WITH RESPECT OF THE IMMOVABLE VIZ, PLOT NO. 22, SITUATED AT SCHEME SHREE GANESH NAGAR-F, NANGAL JAISA BOHRA, BENAR ROAD, JAIPUR ADMEASURING 80 SQ. YDS. BOUNDED BY : EAST : PLOT NO. 8 & 9, **WEST :** PUBLIC ROAD, **NORTH :** PLOT NO. 23, **SOUTH : PLOT NO. 21**
Place : Rajasthan
Date : 02.08.2022
Authorized Officer
Clix Housing Finance Limited

सेन्ट बैंक होम फायनेन्स लिमिटेड
Cent Bank Home Finance Limited
सेन्ट्रल बैंक ऑफ इण्डिया की अनुषंगी Subsidiary of Central Bank of India
OFFICE PREMISES REQUIRED
Cent Bank Home Finance Limited requires premises on rent having carpet area 600 sq.ft. to 800 sq.ft. for Jodhpur Branch , Preference will be given to ready and furnished premises on Ground / 1st floor with adequate parking space. For detailed terms and conditions, visit our website www.cbhfl.com in 'Tenders".
The offer should reach us on or before 22/08/2022
Note : Last date of submission of tender is 22/08/2022 by 5:00 pm through Regd. Post/Courier to Corporate Office, Central Bank of India Building, 6th Floor, Fort, Mumbai – 400001/ Branch office, Office No F-104, 1st Floor, Sangam Tower, Plot No 190, Church Road, Jaipur – 302001 or sent through e-mail at tender@cbhfl.com

WEST BENGAL STATE ELECTRICITY TRANSMISSION COMPANY LIMITED
(A Government of West Bengal Enterprise)
WBSETCL
Registered Office: Vidyut Bhavan, Block-DJ, Sector-II, Bidhannagar, Kolkata-700 091
CIN: U40101WB2007SGC113474 • web: www.wbsetcl.in
NIT No.: CE(Procurement)/WBSETCL/IT/2022-23/15 **Date: 04.08.2022**
The **Chief Engineer (Procurement)** invites e-Tender for Supply, Delivery, Installation & Maintenance of IT Articles for different departments of WBSETCL at Vidyut Bhavan. The scope of supply includes but is not limited to Desktop Computer, Printer, Scanner along with some software components for the official use at Corporate office and other associated works of WBSETCL as defined in the bid document. Bid documents can be downloaded from **04.08.2022**, **11:00 A.M.** and shall be submitted up to **04.00 P.M.**, **29.08.2022**. Visit the following websites:- **https://wbtenders.gov.in**, **https://etender.wb.nic.in**, **www.wbsetcl.in** for details.
ICA-T14035(3)/2022

IL&FS
PUBLIC ANNOUNCEMENT
FOR CREDITORS OF SPECIFIED IL&FS GROUP ENTITIES
In line with the Resolution Framework Report of IL&FS, IL&FS invites creditors of certain IL&FS Group Entities, **who had not filed their claim within the earlier deadlines (as per ads issued on May 22, 2019, Jan 17, 2020, Aug 14, 2020, Feb 28, 2022 inviting claims from creditors of 87 companies across Phase1,2,3,4 entities for dues upto October 15, 2018) to now submit their claims along with proof by August 18, 2022** to Grant Thornton Bharat LLP, the Claims Management Advisor appointed for the IL&FS Group Entities. No further extensions will be granted for filing claims for these companies.
The list of these IL&FS Group Entities applicable under this extension of submission of claim, and earlier ads regarding the same, is available on: https://www.ilfsindia.com/claim-management.
Additionally, the creditors of the following IL&FS Group Entities are invited to submit their claims with proof on or before **August 18, 2022** in respect of liabilities due up to and including **October 15, 2018 to Grant Thornton Bharat LLP**.

Name of the Company	Date of Incorporation	Corporate Identity No. / Limited Liability Identification No	Address of the registered office	Corporate cum Communication office
Rapid Metrorail Gurgaon Limited	21/05/2009	U60200HR2009PLC039116	2nd Floor, TAG Towers, Plot 17-18, Udyog Vihar Phase-IV, Gurugram, Haryana-122015, India	1st Floor, Plot No 815, Udyog Vihar, Phase V, Gurugram, Haryana-122016, India
Rapid Metrorail Gurgaon South Limited	24/08/2012	U35990HR2012PLC046882	2nd Floor, TAG Towers, Plot 17-18, Udyog Vihar Phase-IV, Gurugram, Haryana-122015, India	1st Floor, Plot No 815, Udyog Vihar, Phase V, Gurugram, Haryana-122016, India
MP Border Checkpost Development Company Limited	15/10/2010	U45203MH2010PLC209046	The IL&FS Financial Centre, Plot C 22, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051, Maharashtra, India	

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
For any queries/ clarifications or further information, you may write to :
Phase 1 & Phase 2 Entities - ilfs.claims@in.gt.com
Phase 3 Entities - ilfs.claimsphiii@in.gt.com
Phase 4 Entities - ilfs.claimsph4@in.gt.com

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GOTAN LIMES PVT. LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GOTAN LIMES PVT. LTD
2.	Date of incorporation of corporate debtor	20/02/1978
3.	Authority under which corporate debtor is incorporated / registered	RoC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14101RJ1978PTC001775
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. 3 C 2 SABOO SADAN MANJI KA HATHA, PAOTA C ROAD JODHPUR Jodhpur RJ 342001 IN
6.	Insolvency commencement date in respect of corporate debtor	29/07/2022 (Order Received on 02/08/2022)
7.	Estimated date of closure of insolvency resolution process	29/01/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Chand Prakash Bhatia Reg. No: IBBI/IPA/001/IP-P-02629/2021- 22/14034
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 245, Shailendra Nagar, Near Navkar Hospital, Shailendra Nagar, Raipur - 492001 Email - prachicpb@gmail.com Mobile no. 9827146853
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - 245, Shailendra Nagar, Near Navkar Hospital, Shailendra Nagar, Raipur - 492001 Email - prachicpb@gmail.com Mobile no. 9827146853
11.	Last date for submission of claims	16/08/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloadsPhysical

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GOTAN LIMES PVT. LTD on 29/07/2022 (Order Received on 02/08/2022).
The creditors of GOTAN LIMES PVT. LTD, are hereby called upon to submit their claims with proof on or before 16/08/2022 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional : Mr. Chand Prakash Bhatia
Date and Place : 04/08/2022, Jodhpur

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF KHATOR FIBRE AND FABRICS LIMITED

Sl.No.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	**Khator Fibre And Fabrics Limited**
2	Date of Incorporation of Corporate Debtor	02.05.1986
3	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Jaipur
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17124RJ1986PLC003629
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	G-67, Modi Nagar, Ajmer Road, Jaipur RJ-302019
6	Date of closure of Insolvency Resolution Process	27.07.2022
7	Liquidation commencement date of Corporate Debtor	The order was delivered on 28.07.2022. However, it was published at NCLT portal on 02.08.2022. (received by Liquidator on 03.08.2022)
8	Name and registration number of the insolvency professional acting as liquidator	**Megha Agrawal Reg.No.: -IBBI/IPA/-001/IP-P-01456/2018-2019/12272**
9	Address and e-mail of the liquidator, as registered with the Board	Address: -001, Shivranjini Apartments, in Circle of Congress Nagar Garden, Congress Nagar, Nagpur-400012. E-mail: ip.meghaagrawal@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Plot No.72, C/o Dr. Prakashe, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015 E-mail: liquidation.kffl@gmail.com
11	Last Date For Submission Of Claims	02.09.2022

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the **Khator Fibre And Fabrics Limited on 28.07.2022 (Order published on 02.08.2022 further received by Liquidator on 03.08.2022).**
The stakeholders of **Khator Fibre And Fabrics Limited** are hereby called upon to submit their claims with proof on or before 02.09.2022, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
Date: 04.08.2022
Place: Nagpur
Sd/-
IP Megha Agrawal

अब 10 करोड़ से ज्यादा टर्नओवर पर सभी कंपनियों के लिए ई-इनवॉइस बनाना होगा जरूरी

महानगर संवाददाता

नई दिल्ली। जीएसटी में पंजीकृत सालाना 10 करोड़ रुपए या इससे ज्यादा का टर्नओवर करने वाली कंपनियों के लिए अब ई-इनवॉइस बनाना जरूरी होगा। इसे एक अक्टूबर से लागू किया जाएगा। यह उन कंपनियों के लिए अनिवार्य होगा, जो बीटुबी का कारोबार करती हैं। वित्त मंत्रालय ने कहा, अभी 20 करोड़ रुपए और इससे ज्यादा के टर्नओवर वाली कंपनियों के लिए ई-इनवॉइस बनाना जरूरी है। केंद्रीय उत्पाद एवं सीमा शुल्क बोर्ड ने एक अगस्त को इस संबंध में अधिसूचना जारी की थी। जीएसटी परिषद ने ई-इनवॉइस को चरणबद्ध तरीके से लागू करने का निर्णय लिया था। सीबीआईसी ने कहा, यह

व्यवस्था लागू होने के बाद बीटुबी लेनदेन पर सभी कंपनियों के लिए जीएसटी के तहत कर अधिकारियों को बिल मिलान की जरूरत नहीं होगी। भविष्य में व्यवस्था के तहत कारोबारियों को सभी रिटर्न फॉर्म पहले से भरे हुए मिलेंगे।

2020 में 500 करोड़ रुपए के लिए था नियम

एक अक्टूबर, 2020 से बीटुबी लेन देन उन कंपनियों के लिए जरूरी किया गया था, जिनका टर्नओवर 500 करोड़ रुपए था। एक जनवरी, 2021 को इसका दायरा बढ़ाकर इसमें 100 करोड़ के टर्नओवर वाली कंपनियों को शामिल कर लिया गया। अप्रैल, 2021 से 50 करोड़ रुपए और एक अप्रैल से 20 करोड़ रुपए का टर्नओवर करने वाली कंपनियों को भी इस दायरे में शामिल कर लिया गया।

5 करोड़ वाली कंपनियां भी आ सकती हैं दायरे में

सीबीआईसी की योजना आगे चलकर 5 करोड़ रुपए के कारोबार वाली कंपनियों को भी इसके दायरे में लाने की है। डेलॉय इंडिया के भागीदार एमएस मणि ने कहा कि इस फैसले से जीएसटी के कर आधार का और विस्तार होगा। साथ ही बेहतर अनुपालन को सक्षम बनाने के लिए कर अधिकारियों को अधिक आंकड़े मिल सकेंगे। हालांकि आगे चलकर सभी कैटेगरी के जीएसटी करदाताओं के लिए यह अनिवार्य होगा।

12 फीसदी टैक्स स्लैब को हटाने की तैयारी

सूत्रों के मुताबिक, मंत्रियों का समूह जीएसटी में से 12 फीसदी टैक्स स्लैब को हटाने पर विचार कर रहा है। जीएसटी के कुल राजस्व में 12 फीसदी स्लैब का योगदान सबसे कम केवल 8 फीसदी है, इसलिए इसे खत्म किया जा सकता है। मंत्रियों के समूह को इस पर रिपोर्ट सौंपने के लिए जून में 3 महीने का समय दिया गया था। 12 फीसदी स्लैब में फलों के जूस, बादाम, सोलर वॉटर हीटर और अन्य सामान आते हैं।

न्यूज इन बॉक्स

लगातार गिरावट के बाद संभले जोमाटो के शेयर, 10 फीसदी की गिरावट के बाद सपाट कारोबार

zomato

महानगर संवाददाता

नई दिल्ली। राइडिंग एप उबर द्वारा फूड डिलीवरी कंपनी में अपनी पूरी हिस्सेदारी बेचने की खबरों के बीच बुधवार को जोमैटो के शेयरों में करीब 10 फीसदी की गिरावट आई। बीएसई पर शेयर 9.62 फीसदी लुढ़ककर 50.25 रुपए पर आ गया। बाद में इसने निवेशकों का भरोसा फिर से हासिल कर लिया और यह 2.16 प्रतिशत की गिरावट के साथ 54.40 रुपए पर कारोबार कर रहा था। फूड एग्रीगेटर और डिलीवरी कंपनी जोमैटो के शेयरों में मंगलवार को लगभग 18-20 प्रतिशत की वृद्धि हुई। कंपनी द्वारा 2022-23 की पहली तिमाही (अप्रैल-जून) के दौरान शुद्ध घाटे में कमी के ऐलान के बाद निवेशकों का भरोसा लौटा और जोमैटो के शेयर संभल गए। तिमाही के दौरान कंपनी का शुद्ध घाटा 185.7 करोड़ रुपए रहा, जो पिछले वित्तवर्ष की समान अवधि में 343.1 करोड़ रुपए था।

स्पाइसजेट का शेयर 18 प्रतिशत चढ़ा, फाइनेंसिंग पर चल रही बातचीत : स्पाइसजेट

महानगर संवाददाता

नई दिल्ली। स्पाइसजेट ने हिस्सेदारी बिक्री की खबरों का जवाब दिया है। एयरलाइन ने कहा कि उसकी कई निवेशकों के साथ फाइनेंसिंग पर चर्चा चल रही है। इस टिप्पणी के बाद एयरलाइन के शेयर 18 प्रतिशत बढ़कर 52 रुपए पर पहुंच गए। स्पाइसजेट का शेयर फिलहाल 50 रुपए से ऊपर कारोबार कर रहा है। एनएसई पर मंगलवार को शेयर 44.35 रुपए पर बंद हुआ था और बुधवार को 10 पैसे ऊपर 44.45 पर खुला था। शेयर 28 जुलाई को 37 रुपए तक पहुंच गया था। स्पाइसजेट के प्रमोटर अजय सिंह एयरलाइन में आंशिक हिस्सेदारी बिक्री की संभावना तलाश रहे हैं। उनकी बातचीत मिडिल ईस्टर्न एयरलाइन के साथ चल रही है। सिंह के पास एयरलाइन में 60 प्रतिशत हिस्सेदारी है। स्पाइसजेट के एक प्रवक्ता ने कहा, कंपनी सिक्योर फाइनेंसिंग हासिल करने के लिए विभिन्न निवेशकों के साथ बातचीत कर रही है।

सेंसेक्स 214 पॉइंट की बढ़त के साथ 58,350 पर बंद निफ्टी 17,388 के पार

महानगर संवाददाता

मुंबई। भारतीय शेयर मार्केट बुधवार को बढ़त के साथ कारोबार कर रहा है। सेंसेक्स 214.17 अंक या 0.37 प्रतिशत बढ़कर 58,350.53 पर और निफ्टी 42.70 अंक या 0.25 प्रतिशत ऊपर 17,388.20 पर बंद हुआ। निफ्टी पर टेक महिंद्रा, टीसीएस, इंफोसिस, एशियन पेंट्स और टाइटन कंपनी टॉप गेनर्स रहे। जबकि मारुति सुजुकी, सन फार्मा, टाटा मोटर्स, कोटक महिंद्रा बैंक और कोल इंडिया टॉप लूजर्स में शामिल रहे। आईटी इंडेक्स को छोड़कर दूसरे सभी इंडेक्स गिरावट में बंद हुए। बीएसई का मिडकैप इंडेक्स 0.6 प्रतिशत और स्मॉलकैप इंडेक्स 0.28 प्रतिशत टूटा। बुधवार को रुपया मंगलवार के 78.71 प्रति डॉलर के मुकाबले 45 पैसे नीचे 79.16 प्रति डॉलर पर बंद हुआ। यूएस और चीन टेंशन के चलते अमेरिकी बाजार मंगलवार को गिरावट पर बंद हुए। एस एंड पी 500 इंडेक्स करीब 0.67 प्रतिशत टूटकर 4,091.19 के लेवल पर बंद हुआ। डाउ जोन्स में 402 अंकों या करीब 1.23 प्रतिशत कमजोरी रही और यह 32,396.17 के लेवल पर बंद हुआ।

देश का सबसे बड़ा बैंक फ्रॉड!

34,000 करोड़ के घोटाले में ईडी ने जब्त की 415 करोड़ की प्रॉपर्टी

महानगर संवाददाता

नई दिल्ली। यस बैंक-डीएचएफएल केस में ईडी ने बड़ी कार्रवाई की है। इस फ्रॉड के से जुड़े दो बिल्डरों की 415 करोड़ रुपए की संपत्ति जब्त की गई है। इसी मामले में एक दिन पहले ईडी ने बड़ी कार्रवाई करते हुए अगस्ता वेस्टलैंड हेलीकॉप्टर को जब्त किया था। ईडी ने जिन लोगों पर कार्रवाई की है, उन पर मनी लॉन्ड्रिंग और धोखाधड़ी का आरोप है।

डीएचएफएल फ्रॉड केस को देश का सबसे बड़ा बैंक फ्रॉड कहा जाता है। जिन दो बिल्डरों की संपत्ति जब्त की गई है, उनमें संजय छाबड़िया और अविनाश भोसले का नाम है। दोनों की गिरफ्तारी पहले ही हो चुकी है। यस बैंक-डीएचएफएल फ्रॉड का मामला 34,000 करोड़ रुपये का है।

संजय छाबड़िया रेडियस डेवलपर्स के प्रमुख हैं,जबकि अविनाश भोसले एबीआईएल इंफ्रास्ट्रक्चर के प्रमुख हैं। इन दोनों बिल्डरों की गिरफ्तारी यस बैंक-दीवान हाउसिंग फाइनेंस लिमिटेड केस में की पहले ही हो चुकी है। देश के सबसे बड़े बैंकिंग फ्रॉड के इस केस में 34 हजार करोड़ की

धोखाधड़ी का आरोप लगा है। इस फ्रॉड केस में 17 बैंकों के कंसोर्टियम का पैसा डूब गया है, जिस कंसोर्टियम को यूनियन बैंक ऑफ इंडिया की अध्यक्षता में बनाया गया था।

क्या है पूरा मामला

ये सभी कार्रवाई प्रिवेंशन ऑफ मनी लॉन्ड्रिंग एक्ट, 2002 (पीएमएलए) में की गई है। इसी कानून के तहत दोनों प्रॉपर्टी बिल्डरों की संपत्ति जब्त की गई है। यस बैंक-डीएचएफएल फ्रॉड केस में यस बैंक के सह संस्थापक राणा कपूर और डीएचएफएल के प्रमोटर कपिल वधावन और धीरज वधावन के खिलाफ एफआईआर दर्ज की गई थी जिसके बाद इन सभी आरोपियों पर कार्रवाई जारी है। एफआईआर 1988 में दर्ज की गई थी। एफआईआर में कहा गया है कि राणा कपूर ने कपिल वधावन और अन्य आरोपियों के साथ मिलीभगत कर यस बैंक के जरिए डीएचएफएल को वित्तीय मदद दिलाई। इसके बदले में राणा कपूर को पैसे मिले। राणा कपूर और उनके परिवार की कंपनियों को इस फ्रॉड केस का पैसा मिला। इसी मामले में पिछले हफ्ते एक तलाशी अभियान के दौरान सीबीआई ने कई करोड़ रुपए की पेंटिंग्स और घड़ियां जब्त की थीं।

इतनी प्रॉपर्टी जब्त

इस मामले में केंद्रीय जांच ब्यूरो (सीबीआई) पहले से ही अपनी जांच कर रहा है। पिछले हफ्ते सीबीआई ने एक कार्रवाई में पुणे में अविनाश भोसले की एक प्रॉपर्टी पर अगस्ता वेस्टलैंड हेलीकॉप्टर पाया था, जिसके बाद उसे जब्त कर लिया गया था। बुधवार को मुंबई के सांताक्रूज में 116.5 करोड़ रुपए की एक लैंड पार्सल, छाबड़िया की कंपनी के 25 प्रतिशत इक्विटी शेयर वाले बेंगलुरु में स्थित 115 करोड़ के एक लैंड पार्सल, सांताक्रूज में 3 करोड़ रुपए के एक और फ्लैट, छाबड़िया से संबंधित दिल्ली हवाई अड्डे पर एक होटल जिसकी कीमत 13.67 करोड़ रुपए है और संजय छाबड़िया की 3.10 करोड़ रुपए की तीन हाई-एंड लग्जरी कारें जब्त की गईं। इसके अलावा अविनाश भोसले की प्रॉपर्टी भी जब्त की गई है। मुंबई में 102.8 करोड़ का एक डुप्लेक्स फ्लैट, पुणे में 14.65 करोड़ की एक लैंड पार्सल, पुणे में ही 29.24 करोड़ की एक और लैंड पार्सल, नागपुर में 15.52 करोड़ का प्लॉट और नागपुर में ही 1.45 करोड़ का प्लॉट ईडी ने जब्त किया है।

देश में चावल की कीमतें बढ़ने का मंडराया खतरा

महानगर संवाददाता

नई दिल्ली। दुनिया के खाद्य पदार्थों के बाजार में चावल की कमी एक नई समस्या के रूप में सामने आ सकती है। इसका कारण भारत के कुछ इलाकों में बारिश की कमी से धान की बुआई में कमी आना है। देश में पिछले तीन साल में धान की खेती का बुआई क्षेत्र सबसे कम हो गया है। बता दें कि भारत चावल का सबसे बड़ा निर्यातक देश है ऐसे में यहां धान की बुआई कम होने से चावल का उत्पादन कम होगा इसका असर घरेलू बाजार के साथ उन देशों पर भी पड़ेगा जहां भारत चावल का निर्यात करता है।

इस साल धान की बुआई में आई 13 फीसदी की कमी

भारत में चावल उत्पादन पर खतरा ऐसे समय में मंडरा रहा है, जब दुनियाभर के देश खाद्य पदार्थों की लगातार बढ़ती कीमतों से परेशान हैं। भारत में इस साल अब तक धान की बुआई में 13 प्रतिशत तक की कमी आ चुकी है। इसका कारण है देश के कुछ हिस्सों खासकर बंगाल और उत्तर प्रदेश जैसे राज्यों में पर्यात बारिश का ना होगा।

बता दें कि सिर्फ ये दो राज्य ही मिलकर देश में लगभग एक चौथाई चावल का उत्पादन करते हैं। चावल के व्यापारियों का मानना है कि देश में इसका कम उत्पादन जहां महंगाई के साथ लड़ाई को कमजोर करेगा। वहीं, हमें निर्यात पर पाबंदी लगाने के लिए मजबूर भी करेगा। अगर ऐसा होता है तो भारत के चावल पर निर्भर करोड़ों लोगों को इसके दुष्परिणाम झेलने पड़ेंगे।

तेल उत्पादक कंपनियों को नहीं मिली राहत घरेलू क्रूड के निर्यात पर शुल्क बढ़ा

विमान ईंधन के निर्यात पर लगने वाले चार रुपए प्रति लीटर का शुल्क हटाया

महानगर संवाददाता

नई दिल्ली। सरकार ने एक बार फिर से घरेलू क्रूड के निर्यात पर शुल्क में वृद्धि कर दी है। अधिसूचना के मुताबिक, अब घरेलू क्रूड के निर्यात पर 17,750 रुपए प्रति टन शुल्क लगेगा। विमान ईंधन के निर्यात पर लगने वाले चार रुपए प्रति लीटर के शुल्क को पूरी तरह से हटा लिया है।

डीजल के निर्यात पर लगने वाले शुल्क को 11 रुपए प्रति लीटर से घटाकर पांच रुपए प्रति लीटर किया गया है। एक जुलाई को केंद्र ने पेट्रोल और एटीएफ पर 6 रुपए प्रति लीटर और डीजल के निर्यात पर 13 रुपए प्रति लीटर का निर्यात शुल्क लगाया।

घरेलू कच्चे तेल की बिक्री पर 23,250 रुपए प्रति टन का अप्रत्याशित कर लगाया गया था। करों की पहली बार 20 जुलाई को समीक्षा की गई थी, जिसमें पेट्रोल निर्यात पर रुपए 6 प्रति लीटर शुल्क को समाप्त कर दिया गया था और डीजल और जेट ईंधन (एटीएफ) के निर्यात पर कर क्रमशः 11 रुपए और 4 रुपए घटा दिया गया था। घरेलू स्तर पर उत्पादित कच्चे तेल पर कर भी 20

जुलाई को घटाकर 17,000 रुपए प्रति टन कर दिया गया। राजस्व सचिव तरुण बजाज ने 1 जुलाई को कर लगाए जाने के बाद कहा था कि विदेशी विनिमय दर और वैश्विक कच्चे तेल की कीमतों सहित अन्य कारकों को ध्यान में रखते हुए हर 15 दिनों में इसकी समीक्षा की जाएगी। सरकार ने पहली बार 1 जुलाई को रूस-यूक्रेन संघर्ष के कारण ऊर्जा की ऊंची कीमतों के कारण तेल और गैस कंपनियों द्वारा किए गए उच्च मुनाफे के बीच विंडफॉल टैक्स लगाया। दरअसल, घरेलू उत्पादक अंतरराष्ट्रीय बेंचमार्क कीमतों पर रिफाइनर को कच्चा तेल बेचते हैं। पिछले कुछ दिन से कच्चे तेल की कीमतें काफी हद तक अस्थिर रही हैं। इनमें पिछले कुछ महीने में तेज उतार-चढ़ाव देखा गया है। 2 अगस्त मंगलवार को इंटरकांटिनेंटल एक्सचेंज पर ब्रेंट का अक्टूबर अनुबंध 100.12 डॉलर प्रति बैरल पर कारोबार कर रहा था, जो पिछले बंद से 0.09 फीसद अधिक था।

फूड डिलीवरी कंपनी ने मूनलाइटिंग पॉलिसी बनाई, कर्मचारी फुल टाइम जॉब के साथ दूसरा काम कर सकेंगे

नई दिल्ली। फूड डिलीवरी कंपनी स्विगी ने बुधवार को एक नई वर्क पॉलिसी की घोषणा की। इस पॉलिसी के तहत कर्मचारी एक्सटर्नल प्रोजेक्ट पर काम कर सकते हैं। यानी कर्मचारी वीकेंड पर या ऑफिस के बाद कोई और काम भी कर सकता है। हालांकि इससे उनके फुल टाइम जॉब की प्रोडक्टिविटी प्रभावित नहीं होनी चाहिए। बिजनेस के साथ कोई हितो का टकराव नहीं होना चाहिए। इसे इंडस्ट्री की पहली मूनलाइटिंग पॉलिसी कहा जा रहा है। स्विगी ने कहा कि कोविड-19 के कारण लगाए गए लॉकडाउन के दौरान, देश में कई

लोगों ने अपने नए इंटरेस्ट और टैलेंट की खोज की। ऐसे में एडिशनल एक्टिविटी परिवारों के लिए आय का एक नया सोर्स साबित हो सकती है। पिछले हफ्ते, स्विगी ने वर्क फ्रॉम एवरिवेयर का भी ऐलान किया था।

ये ज्यादातर रोल्स के लिए है। टीम की जुरूरत और कई मैनजर्स के फीडबैक के बाद इसकी घोषणा हुई थी। स्विगी ने मूनलाइटिंग पॉलिसी को लेकर कहा, चाहे एनजीओ के साथ स्वेच्छा से काम करना हो, डांस इंस्ट्रक्टर के रूप में काम करना हो, या सोशल मीडिया के लिए कंटेंट क्रिएशन करना हो, स्विगी को पूरा भरोसा है कि किसी के फुलटाइम एम्पलॉयमेंट के अलावा बाहर के ऐसे प्रोजेक्ट पर काम करना किसी व्यक्ति के प्रोफेशनल और इंडिविजुअल डेवलपमेंट दोनों में महत्वपूर्ण योगदान दे सकता है।

नोकिया का नया फीचर फोन लॉन्च एक बार चार्ज करने पर देगा 8 घंटे का बैटरी बैकअप

महानगर संवाददाता

नई दिल्ली। एचडीएम ग्लोबल ने नोकिया का नया फीचर फोन नोकिया 8120 4जी भारत में लॉन्च कर दिया है। फीचर फोन एक विंटेज डिजाइन को स्पोर्ट करता है और यह बिल्ट-इन टॉर्च और वायरलेस एफएम रेडियो के साथ आता है। इसमें 27 दिन का स्टैंडबाय बैटरी बैकअप मिलता है। 8120 4जी फोन की खासियत ये है कि ये वोल्टे नेटवर्क कनेक्टिविटी को सपोर्ट करता है। नोकिया 8120 4जी की कीमत 3,999 रुपए है। ग्राहक 4जी फीचर फोन को गहरे नीले और लाल रंग में खरीद सकते हैं। यह फीचर फोन अमेजन और नोकिया इंडिया के ऑनलाइन स्टोर पर मिलेगा है।

मुद्रास्फीति के दबाव के चलते जुलाई में सेवाक्षेत्र का विस्तार हुआ

भारत में सर्विस सेक्टर की वृद्धि 4 महीने के निचले स्तर पर

महानगर संवाददाता

नई दिल्ली। ऊंची मुद्रास्फीति और वैश्विक कारणों के चलते जून के मुकाबले भारतीय सर्विस सेक्टर की वृद्धि दर में कमी आई है। एसएंडपी ग्लोबल इंडिया सर्विसेज पीएमआई जुलाई 2022 में घटकर 55.5 रह गया, जो जून में 59.2 था। मार्च के बाद सर्विस सेक्टर की यह सबसे कम वृद्धि है। बिक्री के कमजोर रहने और मुद्रास्फीति के दबाव ने व्यावसायिक गतिविधियों को सीमित कर दिया, जिसके चलते सेवाओं कि पीएमआई कम रही।

राहत की बात यह है कि अब भी सूचकांक 50 अंक से ऊपर है। परचेजिंग मैनेजर्स इंडेक्स (पीएमआई) 50 से ऊपर होना विस्तार को दर्शाता है, जबकि 50 से नीचे का स्कोर कमजोरी का संकेत है। अगर लंबे स्केल पर देखें तो जुलाई की रीडिंग औसत से अधिक आंकी गई है। जून में 11 साल के

उच्च स्तर से नीचे खिसकने के बावजूद घरेलू मांग में तेजी आई। एसएंडपी ग्लोबल मार्केट में इकोनॉमिक्स एसोसिएट डायरेक्टर पोल्याना डी लीमा ने कहा कि नवीनतम परिणामों में कई सकारात्मकताएं थीं। नए कारोबार की स्थापना, नई सेवाओं की पेशकश और मार्केटिंग के नए-नए तौर-तरीकों के कारण व्यावसायिक गतिविधि में मजबूती रही। कई अन्य देशों की तरह, भारत भी बढ़ती मुद्रास्फीति से जूझ रहा है। कई चीजों की कीमतें एक दशक के उच्च स्तर पर बनी हैं। कमजोर रुपए ने मुद्रास्फीति को और बढ़ा दिया है। सर्वेक्षण के अनुसार, जुलाई में अधिक बिक्री की सूचना देने वाले सेवा प्रदाताओं ने मांग के अनुकूल होने की बात मानी, लेकिन भयंकर प्रतिस्पर्धा और प्रतिकूल मौसम से सर्विसेज के विकास में कमी आई। सर्वेक्षण में कहा गया है कि घरेलू बाजार बिक्री का प्रमुख स्रोत बना रहा, क्योंकि भारतीय सेवाओं की अंतरराष्ट्रीय मांग में पहले से कमी आ है।

इस बीच, जुलाई में सर्विस इकॉनोमी में कारोबारी धारणा कमजोर रही, क्योंकि केवल 5 प्रतिशत कंपनियों ने आने वाले वर्ष में उत्पादन में वृद्धि का अनुमान लगाया। अधिकांश फर्मों (94 प्रतिशत) का मानना है कि व्यावसायिक गतिविधियों में आने वाले दिनों में कोई बदलाव नहीं होगा। कीमतों के मोर्चे पर जुलाई के दौरान सेवा प्रदाता कंपनियों के औसत खर्चों में वृद्धि हुई।

होंडा मोटरसाइकिल का जुलाई में धमाका, बेचे 4,43,643 वाहन

महानगर संवाददाता

जयपुर। होंडा मोटरसाइकिल एंड स्कूटर इंडिया ने जुलाई के बिक्री के आंकड़ें जारी करते हुए बताया कि कंपनी ने पिछले महीने 15 प्रतिशत की बढ़ोत्तरी के साथ 4,43,643 दोपहिया वाहनों की बिक्री दर्ज की है। जुलाई 2022 में जहां कंपनी ने घरेलू बाजार में 4,02,701 यूनिट्स की बिक्री की। वहीं, 40,942 यूनिट्स को दूसरे देशों में एक्सपोर्ट किया है। जुलाई 2021 में कंपनी की घरेलू बिक्री और निर्यात क्रमशः 3,40,133 और 45,400 यूनिट रहा था। होंडा मोटरसाइकिल एंड स्कूटर इंडिया के प्रबंध निदेशक, अध्यक्ष और सीईओ, अत्सुशी ओगाटा ने बताया कि होंडा मोटरसाइकिल ने जून 2022 में 3,83,882 यूनिट्स वाहनों की बिक्री की थी और इसके चलते जुलाई 2022 में कंपनी की बिक्री 15.5 प्रतिशत की बढ़त हासिल की है।

फॉर्म ए
सार्वजनिक घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)

गोटन लाइम्स प्रा.लि. के लेनदारों के ध्यान के लिए

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	गोटन लाइम्स प्रा. लि.
2.	कॉर्पोरेट देनदार के निगमन की तिथि	20.02.1978
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है	आरओसी.जयपुर
4.	कॉर्पोरेट पहचान संख्या/सीमित देयता कॉर्पोरेट देनदार की पहचान संख्या	यू14101आरजे1978 पीटीसी001775
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	प्लॉट सं. 3 सी 2 साबू सदन मांजी का हाता, पाओटा सी रोड जोधपुर जोधपुर राज. 342001 भा.
6.	कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ होने की तिथि	29.072022 (02082022 को आदेश प्राप्त)
7.	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	29/01/2023
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नामरू श्री चंद प्रकाश भाटिया पंजी. सं. आईबीबीआई/आईपीए/001/ आईपी.पी.02629/2021-22/14034
9.	बोर्ड के साथ पंजीकृत अंतरिम समाधान पेशेवर का पता और ई.मेल	पता . 245, शैलेंद्र नगर, नवकार अस्पताल के पास, शैलेंद्र नगर, रायपुर-492001 ईमेल-prachicpb@gmail.com मोबाइल नं, 9827146853
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई.मेल	पता-245, शैलेंद्र नगर, नवकार अस्पताल के पास, शैलेंद्र नगर, रायपुर-492001 ईमेल-prachicpb@gmail.com मोबाइल नं. 9827146853
11.	दावे प्रस्तुत करने की अंतिम तिथि	16.08.2022
12.	अंतरिम समाधान पेशेवर द्वारा सुनिश्चित धारा 21 की उप.धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई हो	अनुपलब्ध
13.	एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवाला पेशेवरों के नाम (प्रत्येक वर्ग के लिए तीन नाम)	अनुपलब्ध
14.	(ए) प्रासंगिक फॉर्म और (बी) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	https://ibbi.gov.in/en/home/downloadsPhysical

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने 29.07.2022 को गोटन लाइम्स प्रा.लि. की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है (02.08.2022 को आदेश प्राप्त)। गोटन लाइम्स प्रा.लि. के लेनदारों को एतद्द्वारा प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर 16.08.2022 या उससे पहले अपने दावों को सबूत के साथ अंतरिम समाधान पेशेवर के समक्ष प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप सेए डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं। एक वर्ग से संबंधित एक वित्तीय लेनदारए जैसा कि प्रविष्टि संख्या 12 के सामने सूचीबद्ध है, वर्ग के अधिकृत प्रतिनिधि (वर्ग निर्दिष्ट करें) के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के खिलाफसूचीबद्ध तीन दिवाला पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत फॉर्म सीए में देगा।
दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

अंतरिम समाधान पेशेवर का नाम और हस्ताक्षर : श्री चंद्रप्रकाश भाटिया
तिथि और स्थान : 04082022, जोधपुर